

8.

DA 965/91

24.10.91

Present : Sh.M.L.Chomplay, counsel for the applicant.

None for the respondents.

Heard the learned counsel for the applicant on this application in which the applicant as the widow of the deceased employee, Sh.Bhim Sen Nandwani, has claimed pensionary benefits as the successor of her husband. The applicant has obtained succession certificate and has represented on 10.7.90, which has not yet been disposed of. The applicant had served lawyer's notice on 4.9.90 without any effect. The learned counsel for the respondents is not present today despite information.

Keeping in view the facts of the case, we admit the application and dispose of the same with the direction to the respondent No.2 to dispose of the representation of the applicant dt.10.7.90 at Annexure A-2 within a period of 2 months from the date of communication of this order. If the representation is not readily pressable, Annexure A-2 should be taken to be the representation to be disposed of on the above lines. The Registry is directed to communicate this order to the respondent No.2 alongwith a copy of Annexure A-2.

Se
(J.P. SHARMA)

MEMBER (J)

TOP 130/93
S.M. Mukerji
Visited
Today
Vidhansabha